

[Shri P. K. Deo]

have intervened and exercised their extraordinary powers to dissolve the Assembly. Under these circumstances, I feel that there could not be a more appropriate occasion to censure the government by an adjournment motion than this. So, this should be allowed. We may sit longer hours to make up the time.

MR. SPEAKER: As I have said earlier, I have discussed the matter and taken a decision earlier. Not that I am taking a decision now. I have discussed it with Shri Vajpayee in my chamber and I have taken a decision, after looking in the rules and all that. A specific proclamation about UP is coming before the House.

SHRI S. M. BANERJEE: We want to censure the government now.

MR. SPEAKER: I do not think a delay of a few days is going to be very dangerous any way. The Proclamation will be placed before the House in a few minutes and I am sure the Home Minister will agree to an early discussion of that. The BAC will consider the matter and allot time in a day or two.

SHRI ATAL BIHARI VAJPAYEE: Why not we have the discussion tomorrow?

MR. SPEAKER: I will fix up the time. This will be considered in the BAC and the Home Minister will also be consulted.

If it is necessary, we shall have it tomorrow.

SHRI S. M. BANERJEE: Why should you consult the Home Minister? He has done his job.

SHRI TENNETI VISWANATHAM (Visakhapatnam): With regard to the Proclamation, it is the privilege of the Opposition to be consulted to fix the time.

MR. SPEAKER: That is all right. Anyway, I am glad that my hon. friend, Shri Deo, is also supporting that there should be an adjournment motion. But I read in the press that his party has dissociated itself.....(Interruption). But I am not interested in it. Government will say

that that is the reason for the Proclamation, that is, because they also decided not to support them.

12.31 hrs.

#### PAPERS LAID ON THE TABLE

##### Performance Budgets of Selected Organisations—1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to lay on the Table, in pursuance of an assurance given on the 14th December, 1967, in answer to Unstarred Question No. 4398, a copy of the 'Performance Budgets of Selected Organisations—1968-69' (Hindi and English versions). [Placed in Library. See No. LT-869, 68]

##### Bharat Heavy Electricals and Triveni Structural—Government Reviews and Annual Reports

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): Sir, on behalf of Shri Fakhruddin Ali Ahmed,

I beg to lay on the Table:—

- (1) (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619 A of the Companies Act, 1956.
- (ii) A copy of the Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-870/68].
- (2) (i) Review by the Government on the working of the Triveni Structural Limited, New Delhi for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) A copy of the Annual Report of the Triveni Structural Limited, New Delhi, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-871/68].

**Neyveli Lignite Corporation -Government  
Review and Annual Report**

THE MINISTER OF STEEL, MINES AND METALS (DR. CHANNA REDDY): I beg to lay on the Table—

(1) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).

(2) A copy of the Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon (Hindi and English versions). [Placed in Library, see No. LT-872/68].

**Mineral Concession (Second Amend-  
ment) Rules**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a copy of the Mineral Concession (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 634 in Gazette of India dated the 1st April, 1968, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act 1957. [Placed in Library, see No. LT-873/68].

**Notifications under Navy Act**

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L.N. MISHRA): Sir, on behalf of Shri M. R. Krishna,

I beg to lay on the Table a copy each of the following Notifications under section 185 of the Navy Act, 1957 :—

(1) The Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1968, published in Notification No.

S.R.O. 3-E in Gazette of India dated the 30th March, 1968.

(2) The Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1968, published in Notifications No. S. R. O. 4-E in Gazette of India dated the 30th March, 1968. [Placed in Library. See No. LT-874/68].

**Report of Governor and Proclamation  
re : Uttar Pradesh**

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, I beg to lay on the Table—

(1) A copy of the Report dated the 10th April, 1968 from the Governor of Uttar Pradesh to the President.

(2) A copy of the Proclamation dated the 15th April, 1968 issued by the President under clause (2) of article 356 of the Constitution varying the Proclamation issued by the President on the 25th February, 1968 in relation to the State of Uttar Pradesh, under clause (3) of article 356 of the Constitution. [Placed in Library. See No. LT-875/68].

SOME HON. MEMBERS : Shame, shame.

श्री अटल बिहारी वाजपेयी (बलरामपुर) :  
अध्यक्ष महोदय, इस उद्घोषणा के खिलाफ  
अपना विरोध प्रकट करने के लिए हम सदन  
से बाहर जा रहे हैं। चिन्कार है।

12.32 hrs.

Shri Atal Bihari Vajpayee and some other  
hon. Members then left the House.

**ESTIMATES COMMITTEE**

**Fiftieth Report**

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, I beg to present the Fiftieth Report of the Estimates Committee on the Ministry of Petroleum and Chemicals—Petroleum and Petroleum Products.